

Supplementary Constitution of Benches with effect from 1st of July, 2014.

- 1 48 Hon. Surendra Singh, J. Fresh and listed:-
(i) Cases under Prevention of Corruption Act, 1988 for orders, admission and hearing;
(ii) Listed major bail applications (**under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D & 376E as well as 326A & 326B I.P.C.) upto 31 March 2014** for orders.
- 2 44 Hon. R.D. Khare, J. Fresh and listed:
(i) Matters under Sections 482 & 483 Cr.P.C. relating to prayer for same day bail disposal **from 1 August 2013;**
(ii) Listed cases of above categories relating to **murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed** for orders, admission and hearing including bunch cases.
- 3 11 Hon. N.A. Moonis, J. Listed matters under Sections 482 & 483 Cr.P.C. from 1 January 2012 to 31 July 2013 on priority basis for orders, admission and hearing including bunch cases.
- 4 18 Hon. Anjani Kumar Mishra, J. Fresh and listed:
(i) Writs relating to ceiling matters;
(ii) Writs relating to consolidation matters for orders, admission and hearing including bunch cases.

AND
'Likely to be Infructuous' cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 5 14 Hon. Ranjana Pandya, J. (i) Listed criminal revisions **upto 31 December 1990 on priority basis;**
(ii) Listed cases of above category relating to **murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed** for orders, admission and hearing including bunch cases.

**CHIEF JUSTICE
29.05.2014**